

O.A. 1094/95..(28)

01.08.2000

Shri G.S. Walia for the applicant. Shri B. Ranganathan for Shri J.P. Deodhar, Counsel for respondents.

An affidavit has been filed on behalf of respondents, which is hereby ordered to be taken on record. The Learned Counsel for the applicant says that he has no instructions in the matter.

We have seen the affidavit and in view of the facts detailed therein, the application does not survive and is hereby disposed of as such. No costs.

(S.L. JAIN) (B.N. BAHADUR).
M(J). . . . M(A).

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Order/Judgement generated
to : Appellant/Respondent (s)
on : 01.08.2000

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